GOVERNMENT OF INDIA MINISTRY OF FINANCE

DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA

UNSTARRED QUESTION No. 615

TO BE ANSWERED ON FRIDAY 18th November, 2016

[27 Kartika 1938 (SAKA)]

'Budget Allocation'

No. 615. SHRI NANDI YELLAIAH: SHRI RAMSINH RATHWA:

Will the MINISTER OF FINANCE be pleased to state:

- (a) the budgetary allocation of the welfare programmes and schemes of Scheduled Caste and Scheduled Tribes during the last three years and the current year;
- (b) whether a portion of the allocation budget is diverted to other heads, if so, the details of the amounts diverted to other heads;
- (c) the steps taken by the Government to prevent diversion of funds in this regard;
- (d) whether the Government has noted that allocation of financial assistance on social and infrastructure is biased towards developed States and districts compared to poorer Stated having tribal districts; and
- (e) if so, the details thereof and the steps taken to correct the imbalance?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL)

(a) The budgetary allocation in respect of welfare programmes and schemes of Scheduled Castes as per Scheduled Castes Sub Plan component and Scheduled Tribes as per Tribal Sub Plan component are as under:

(₹ in crore)

Year	Scheduled Castes Sub Plan	Tribal Sub Plan
2013-14	41561.13	24598.39
2014-15	50548.16	32386.84
2015-16	30850.88	19979.77
2016-17	38832.63	24005.39

- (b) The Controller General of Accounts had issued instructions for opening of omnibus
- & Minor Heads '789-Special Component Plan for Scheduled Castes' and '796-
- Scheduled Tribe Sub-Plans' under Functional, Transactory heads (MHs 3601 and 3602) and Parking heads (MHs 2252 and 4552) vide its Office Memorandum dated 15-12-2010. For proper implementation of these instructions, Budget Division also directed all the Ministries/Departments through Budget Circular to ensure that the provisions are accurately reflected in the concerned Minor Head below the functional major/sub-major heads, wherever necessary, in terms of the instruction under Para 3.8 of the General Directions to the List of Major and Minor Heads of Accounts. The provisions made under these Minor Heads will not be allowed to be Re-appropriated, except to the same Minor heads in other schemes under "Special Component Plan for Scheduled Castes" (Code No.789) and "Tribal Sub Plan" (Code No. 796).
- (d) State-wise financial assistance on various social and infrastructure are provided to
- & States by the Ministries / Departments on the basis of merit of the proposals moved
- (e) by the State Governments, keeping in view the requirement of funds and capacity to spend under the projects within the overall budgetary allocation and resource constrains.
